

SN	Regulation No.	Header	GNA Regulation
1	5.2	Application for Grant of Connectivity	<p>Notwithstanding anything contained in Regulation 5.1, a generating station or ESS, with prior approval of CTU, shall be eligible to add, within the quantum of Connectivity granted to it, additional generation capacity, including ESS.;</p> <p>Provided that for such additional generation capacity, the said generating station shall be responsible for compliance with the Grid Code and other regulations of the Central Commission.</p>
2	5.8 (xi)	Application for Grant of Connectivity	New Clause/Regulation
3	9.3	Final Grant of Connectivity by the Nodal Agency	New Clause/Regulation
4	17.1 (vi)	Eligibility for GNA	New Clause/Regulation

5	20.4	Application for Grant of GNA by entities other than STU	New Clause/Regulation
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“Notwithstanding anything contained in Regulation 5.1, a generating station or ESS, with prior approval of CTU, shall be eligible to add, within the quantum of Connectivity granted to it, additional generation capacity or ESS, owned by the generating station or the ESS or any other entity:

Provided that the generating station or the ESS being the existing Connectivity Grantee shall be responsible for compliance with the Grid Code and other regulations of the Central Commission for such additional generation capacity including ESS as ‘Lead ESS’ or ‘Lead generator’ in terms of Regulation 2.1 (x)(ii) or Regulation 2.1 (y)(ii), as the case may be:

Provided further that net injection at any point of time shall not exceed the quantum of total Connectivity granted to the existing Connectivity grantee.”

In case of Applicants which are REGS (other than Hydro generating station) or ESS (excluding Pumped Storage Plant(PSP) the following documents shall be submitted:

(a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be:

Provided that in case of Applicants being multi-located REGS, the details of locations and capacity at each location, duly certified by the Renewable Energy Implementing Agency or the distribution licensee, as the case may be, shall be submitted.

Or

(b)

(i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and

(ii) Auditor’s certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity.”

An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which final grant of connectivity has been issued, shall have to achieve the financial closure for the capacity of such Connectivity, (a) within a period of 12 months from the date of issuance of final grant of connectivity, if the start date of Connectivity is within 2 years from date of issuance of final grant of connectivity or (b) a period equivalent to 50% time period between issue of final grant of Connectivity and start date of Connectivity, if the start date of Connectivity is more than 2 years from date of issuance of final grant of connectivity:

Provided that such an applicant shall submit proof of Financial Closure of the project (with copy of loan sanction letter or proof of first disbursal of loan amount) to CTU within 15 days of achieving the financial closure.

Provided further that if the Connectivity grantee fails to achieve the financial closure within the stipulated time as per this regulation or fails to submit the copy of financial closure as per first proviso to this regulation Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.”

(vi) An injecting entity which is granted Connectivity to intra-State transmission system and seeking GNA for purpose of injection into ISTS.”

Entities covered under clause (iii) of Regulation 17.1 of these regulations shall be eligible to apply for GNA to draw power only from renewable sources as identified at clause (2) of the Regulation 13 of the Sharing Regulations. Such GNA shall be called as GNA_{RE} for purpose of calculation of transmission charges in accordance with the Sharing Regulations. For purpose of these regulations GNA_{RE} shall be same as GNA:

Provided that if such an entity with GNA_{RE} intends to draw power from the sources other than the sources identified at clause (2) of the Regulation 13 of the Sharing Regulations, it may:

- (a) apply for grant of additional GNA; or
- (b) it may convert GNA_{RE} into GNA by making an application to the Nodal Agency.”

Upon addition of capacity from a different entity within the principal connectivity, can this entity sell power in open access mode outside the purpose for which the principal connectivity was granted? Will the new entity get a separate connectivity letter and agreement and what will be the metering arrangement?

Will the LOA document qualify as a valid certification for multi-located REGS?
If not what will qualify as a valid certification document from REIA. The reason for asking this is that securing Connectivity is a time sensitive process.

We also request to retain the old clause as below:

(b)(ii) Financial closure of the project (with copy of sanction letter) **or** release of at least 10% of the project cost including the land acquisition cost through equity, duly supported by Auditor's certificate.

Reason for this request is that it would be difficult for IPP's to infuse equity when there is no certainty of connectivity.

Can we apply for connectivity starting 4th/5th year from now ?

Can we apply for connectivity at a planned sub-station awaiting approval from CTU/NCT/MoP? If so at what stage?

Request to kindly elaborate what kind of entities are covered under this category?
Are we implying that an injecting entity/generator will also require GNA?

We request the concept of GNA_{RE} be made applicable to not only bulk consumers but to all other open access consumers connected to STU/Discom network. It may please be noted that there are only a handful of bulk consumers currently and if above request is not acceded to, the ISTS charges waiver by MoP will not reach to most of the Open Access Consumers.

We wish to draw your kind attention towards clause 3.1(i) of MoP Order dated 23-Nov-2021 regarding waiver of ISTS charges for projects Solar/Wind/Hydro PSP and BESS projects commissioned upto 30-Jun-2025 which is reproduced below:

"Solar or wind energy generation set up by any person/entity/ The power generated from such sources can be self consumed or sold to **any entity** either through competitive bidding, Power Exchange or through bilateral agreement."